CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

Petition No. 64/MP/2022

Subject : Petition under Section 79(1)(b) of the Electricity Act, 2003 seeking

reduction in tariff under the Power Purchase Agreement dated 29.12.2017 executed between the Respondent Nos. 1 and 2 read with Power Sale Agreement dated 24.11.2017 executed between the Petitioner and Respondent No. 2 for purchase of 50 MW wind

power.

Date of Hearing : 28.6.2022

Coram : Shri I. S. Jha, Member

Shri Arun Goyal, Member Shri P. K. Singh, Member

Petitioner : Punjab State Power Corporation Ltd. (PSPCL)

Respondents : Adani Green Energy (MP) Ltd. and Anr.

Parties Present : Ms. Suparna Srivastava, Advocate, PSPCL

Shri Tushar Mathur, Advocate, PSPCL Ms. Soumya Singh, Advocate, PSPCL

Shri M. G. Ramachandran, Sr. Advocate, SECI

Ms. Sikha Sood, Advocate, SECI Ms. Tanya Sareen, Advocate, SECI

Ms. Nesha Singh, SECI

Shri Atulya Kumar Naik, SECI Shri Shibasis Das, SECI Shri Mudit Jain, SECI

Record of Proceedings

Case was called out for virtual hearing.

- 2. Learned counsel for the Petitioner submitted that the present Petition has been filed, *inter alia*, to allow the reduction of tariff by 0.50 paise/kWh for purchase of 50 MW wind power under the Power Purchase Agreement dated 27.12.2017 entered into between the Respondent Nos. 1 and 2 read with Power Sale Agreement dated 24.11.2017 entered into between the Petitioner and Respondent No. 2 for the period of delay in commissioning the wind power project of the Respondent No. 1 (i.e. from 4.1.2020 to 7.3.2022).
- 3. Learned senior counsel for the Respondent No.2, SECI accepted the notice and sought time to file reply to the Petition.
- 4. After hearing the learned counsel for the Petitioner and learned senior counsel for the Respondent, SECI, the Commission ordered as under:
 - (a) Admit. Issue notice to the Respondents.

- (b) The Petitioner to serve copy of the Petition on the Respondents and the Respondents to file their reply within four weeks after serving copy of the same to the Petitioner, who may file its rejoinder within four weeks thereafter.
- Parties to comply with the above directions within the specified timeline and no extension of time shall be granted.
- The Petition shall be listed for hearing in due course for which separate notice will be issued.

By order of the Commission

Sd/-(T.D. Pant) Joint Chief (Law)